

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins.) No. 1124-1125 of 2020

In the matter of:

Vineet Khosla

....Appellant

Vs.

**Edelweiss Asset Reconstruction
Company Ltd. & Ors.**

....Respondents

Present

For Appellant: Mr. Deepak Khosla, Advocate.

For Respondents: Mr. R. P. Agarwal, For R-1.

ORDER
(Virtual Mode)

23.12.2020: Heard Counsel for the Appellant perused Impugned Orders dated 10th November, 2020 and 15th October, 2020.

2. Advocate Shri R.P. Agarwal appears on behalf of the Respondent No. 1.

3. Issue Notice of Appeal & on Delay Condonation.

4. Requisite along with process fee, if not filed, may be filed within a week, to serve other Respondents. If the Appellant provides the e-mail ID of Respondents, let Notice be also issued through e-mail. Service may be completed on the other Respondents.

5. Counsel for the Appellant states that in the liquidation proceedings property is being put to e-auction on 31st December, 2020. The Learned Counsel wants stay to the auction.

The Learned Counsel for Edelweiss Assets Reconstruction Company is objecting.

6. The Liquidator is yet to be served. Having seen the Impugned Orders and the delay in raising new issue at belated stage of Liquidation we are not passing Order of stay. The auction will however be subject to outcome of this Appeal.

List the Appeal '**For Admission (After Notice)**' on **19th January, 2021**.

[Justice A.I.S. Cheema]
Member (Judicial)

[V.P. Singh]
Member (Technical)

Sim/md